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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. No. 771/92.

Dt. of Decision : 8-8-94.

Smt. G. Varalakshmi

.. Applicant.

Vs

1. The Director, Doordarshan Kendra, Ramanthapur, Hyderabad.
2. The Director General, Doordarshan, Mandi House, Copernicus Marg, New Delhi.
3. Union of India, rep. by its Secretary, Ministry of information and Broad Casting, New Delhi.

.. Respondents.

Counsel for the Applicant : Mr. V. Ajay Kumar

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

..2

85th
A.M.

(37)

O.A.No.771/92

ORDER

(As per the Hon'ble Sri A.B. Gorthi, Member(A))

This application was filed by two applicants, K. Rajaiah (1st applicant) and Ms.G. Varalakshmi (2nd applicant). Their claim was for a direction to the respondents to consider the cases for regularisation and to grant them all consequential benefits.

2. So far as the applicant No.1 is concerned, the respondents granted him the benefit of regularisation and accordingly his name is deleted from the array of the applicants and the applicant is confined to the reliefs in respect of Ms. G. Varalakshmi only.

3. Heard learned counsel for both the parties. Initially, the case of the applicant was turned down for the regularisation on the ground that they were overaged. However, there is a revision of the scheme for regularisation of casual artists in Doordarshan under which wage relaxation could be given keeping in view the length of the service rendered by the casual artists. Under the revised scheme dt.17-3-94, the number of days for the purpose of regularisation would be computed on the basis of actual wages given to the casual staff artists in a month, divided by the minimum wage prevalent in the State during the relevant time of booking. Keeping in view the revised scheme the respondents regularised the services of Sri K. Rajaiah.

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4. Ms. G. Varalakshmi submitted a representation to the Director, Doordarshan Kendra, Hyderabad requesting that she too should be given the benefit of the revised scheme for the purpose of regularisation of her services.

5. There is no dispute that the applicant before us (Ms. G. Varalakshmi) is entitled to have her case considered for regularisation in accordance with the revised scheme for regularisation of casual artists in Doordarshan dt.17-3-94. In view of this, and the fact that the representation made by her is pending with the authorities concerned, we dispose of the OA with a direction to the Director, Doordarshan Kendra, Hyderabad to consider the representation of the applicant in terms of the revised scheme dt.17-3-94 and grant the benefit ^{admissible &} under the scheme to the applicant. This may be done within three months from the date of communication of this order.

6. No order as to costs.

for signature
(A.B. Gorthi)
Member (A)

Allegy
(A.V. Haridasan)
Member (J)

Dt. 8-8-1994
Open Court dictation

Ajay Kumar
DEPUTY REGISTRAR (J)

Copy to:

1. The Director, Doordarshan Kendra, Ramanthapur, Hyderabad.
2. The Director General, Doordarshan, Mandi House, Copernicus Marg, New Delhi.
3. The Secretary, Union of India, Ministry of Information and Broadcasting, New Delhi.
4. One copy to Mr.V.Ajay Kumar, Advocate, Hyderabad.
5. One copy to Mr.N.V.Ramana, Addl.CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLKR

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16/8/94*

Typed by
Checked by

Compared by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J) ✓

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A) ✓

Dated: 8-8-94 ✓

ORDER/JUDGMENT. ✓

M.C./R/5/C.P.NO.

C.A.NO. 771/92 ✓ ⁱⁿ

T.A.NO.

(W.P.NO.)

Admitted and Interim Directions
Issued.

All over.

Disposed of with directions. ✓

Dismissed.

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs. ✓

16/8/94.

